

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. O.A. 350/4/2018

Date of Order: 02.04.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Altaf Akhtär Elias Ansari
Vs.
South Eastern Railway

For the Applicant : Mr. S. Chatterjee, Counsel

For the Respondents : Mr. B.L. Gangopadhyay, Counsel

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Mr. S. Chatterjee, learned counsel appears for the applicant and Mr. B.L. Gangopadhyay, learned counsel appears for the respondents.

2. The applicant had approached this Tribunal under Section 19 of the Administrative Tribunals Act 1985, seeking the following reliefs:

"8(a) Declare that the petitioner is entitled to the benefits of the employment assistance on and from 19.04.2013 or from dates which the petitioner became due for the benefits of the schemes, whichever is later, without any modification and direct the respondents accordingly.

(b) Direct the respondents to grant the petitioner the benefits of the employment assistance along with the letter dated 03.07.2012 which has been applicable at par with the other employed victims and direct further to grant all the consequential benefits, including the allowances emanating there from.

(c) Direct the respondents to consider the case of the petitioner and also to take a decision on the representation dated 10.11.2017 following the principles of natural justice and in view of the letter dated 03.07.2012.

(d) Award costs and incidentals thereto on compassionate ground since the petitioner is an orphan and unemployed.

(e) Pass such necessary orders or directions as may be deemed fit and proper by the Hon'ble Tribunal in the interest of justice."

3. Id. Counsel for applicant submits that presently he will be satisfied if a direction is given to the respondent authority to consider and dispose of the representation of the applicant dated 10.11.2017 by keeping in mind the circular dated 19.07.2010, within a time bound manner.

4. By accepting the prayer of the Id. Counsel for applicant and without going into the merits of this case, I hereby dispose of the OA by directing the respondents authority to consider and dispose of the representation of the applicant within a period of 3 months from the date of receipt of this order by passing a reasoned and speaking order. The decision so arrived shall be communicated to the applicant forthwith.

5. The OA is therefore disposed of. No order as to costs.

pd

(Manjula Das)
Member (J)

